GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES

LOK SABHA UNSTARREDQUESTIONNO:573

TO BE ANSWEREDON THE 20th JULY, 2018/ASHADHA29, 1940 (SAKA)

QUESTION RECOVERY AGENTS OF BANKS

573: SHRIMATI RAMADEVI: SHRIHARISHCHANDRACHAVAN:

Willthe Ministerof FINANCEbe pleased to state:

- a) whether the Supreme Court has made any comment with reference to the recovery agents of privatebanks;
- b) if so, the details thereof;
- c) the action taken in compliance of the said comment during the last three years; and
- d) the outcomethereof along with the reaction of the Government thereto?

ANSWER To be answered by THE MINISTER OF STATEIN THE MINISTRY OF FINANCE (SHRI SHIV PRATAPSHUKLA)

(a) to (d): The Reserve Bank of India (RBI) is the regulatorand supervisor of the banking system, as per powers conferred by relevant provisions of the Banking Regulation Act. 1949, the Reserve Bank of India Act, 1934, and other relevant statutes. With regard to whether Supreme Court had made any comment with reference to recovery agents of private banks, RBI has apprised that no such information is available withit.

In addition, RBI has apprised that it has issued to all Scheduled CommercialBanks a Circulardated 24.4.2008 on "Mid-TermReview of the AnnualPolicy for the year 2007-08 — Recovery Agents engaged by banks" detailing guidelines relating to recovery agents engaged by banks. Further, RBI, vide circular dated 5.5.2003, has issued 'Guidelines on Fair Practice Code for Lenders' which are required to be adopted by banks, duly approved by their Boards of Directors. The circular provides, inter-alia, that in the matter of recovery of loans, lenders should not resort to undue harassment, viz., persistently bothering the borrowers at odd hours, use of muscle power for recovery of loans etc.